

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 78**

**CA 181/2022, CA 190/2022 In CP/3638(MB)2018**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 22.11.2023**

**NAME OF THE PARTIES:      UNION OF INDIA V/s INFRASTRUCTURE**  
**LEASING & FINANCIAL SERVICES LTD**

Section 241- 242 of the Companies Act, 2013

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**ORDER**

Mr. Aditya Sikka a/w Ms. Vasudha Vijaysheel appeared for the Union of India.  
**CA No. 181/2022** –

1. Ms. Roma Bhojani, Advocate a/w Mr. Harshvardhan Tripathi, Advocate i/b Cyril Amarchand Mangaldas appeared for the Applicant.
2. Learned Counsel for the Applicant informs that respondent nos. 4, 6, 9 & 13 have filed their reply.
3. Ms. Kriti Srivastava, Advocate i/b Trilegal appeared for the Respondent no. 4.
4. Mr. Faranaaz, Advocate a/w Ms. Sharah Shetty, Advocate i/b HAS Advocates appeared for the Respondent no. 9.
5. Mr. Vishal Shriyen, Advocate appeared for the Respondent no. 13.
6. Ms. Vedanshi Shah, Advocate i/b Mahalakshmi Ganpathy appeared for the Respondent no. 5 & 10.
7. Mr. Siddharth Joshi, Advocate a/w Mr. Honey Chandnani, Advocate i/b Rajani Associates appeared for the Respondent no. 8.

8. Mr. Sandesh Shukla, Advocate a/w Ms. Shivani Deshmukh, Advocate i/b Abhay Nevagi and Associates for Respondent No. 6
9. Remaining respondents are directed to file reply before the next date of hearing by serving reply to the Applicant at least two days before the next date of hearing.
10. This is final liberty to place on record reply. No further time shall be granted.
11. However, Respondent no. 5 also confirms that reply has been filed and served on the Applicant. Learned Counsel for the Applicant denied the same.
12. List this matter on **02.01.2024** for hearing.

**CA No. 190/2022** –

1. Ms. Roma Bhojani, Advocate a/w Mr. Harshvardhan Tripathi, Advocate i/b Cyril Amarchand Mangaldas appeared for the Applicant.
2. Mr. Yogesh Mishra, Advocate a/w Mr. Madhur Rai, Advocate i/b PRS Legal appeared for the Respondent no. 18.
3. Mr. Faranaaz, Advocate a/w Ms. Sharah Shetty, Advocate i/b HAS Advocates appeared for the Respondent no. 12.
4. Mr. Vishal Shriyen, Advocate appeared for the Respondent no. 17.
5. Ms. Vedanshi Shah, Advocate i/b Mahalakshmi Ganpathy appeared for the Respondent no. 8 & 15.
6. Mr. Sandesh Shukla, Advocate a/w Ms. Shivani Deshmukh, Advocate i/b Abhay Nevagi and Associates for Respondent No. 10.
7. Ms. Sanya Gangar, Advocate appeared for the Respondent no. 5.
8. Mr. Abhinav Raghuvanshi, Advocate appeared for the Respondent no. 4.
9. Learned Counsel for the Applicant informs that respondent nos. 4, 5, 10, 17 & 18 have filed their reply.

10. Remaining respondents are directed to file reply before the next date of hearing by serving reply to the Applicant at least two days before the next date of hearing.

11. This is final liberty to place on record reply. No further time shall be granted.

12. However, Respondent no. 5 also confirms that reply has been filed and served on the Applicant. Learned Counsel for the Applicant denied the same.

13. List this matter on **02.01.2024** for hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna